

National Company Law Tribunal

Allahabad Bench

C P NO. 10/03/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

NAME OF THE COMPANY: Jaypee infostech Ltd

SECTION OF THE COMPANIES ACT: 74(2) of companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Sudeep Harkohli.	Adv	Petitioner	
2.	Rohan Pradhan			Rh

C.P No. 10/03/2015

Advocate, Shri Sudeep Harkohli for the Resolution Professional, Shri Rohan Pradhan for the erstwhile Management of the Corporate Debtor Company. Learned Counsel files memo on behalf of the Resolution Professional appointed by this Court in respect of Corporate Debtor Company. The R.P. submits a report of further progress of re-payment and sought further time for making payments to its depositors.

It is now matter of record, that the Hon'ble Supreme Court has already seized of the issue and is monitoring the progress of the resolution plan in respect of Corporate Debtor Company with a view to safeguard the interest of the other Stake Holder and has now fixed the date of hearing on 13/11/2017.

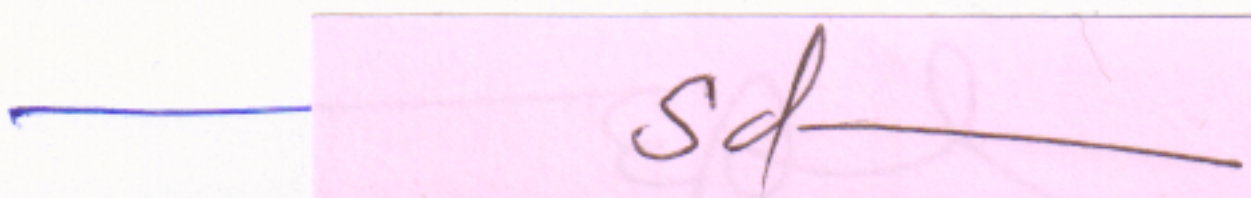
Therefore, the RP is advised to act in accordance with direction issued time to time by the Hon'ble Supreme Court and to keep on informing to this Court also.

Meanwhile interim order passed by this court to be continued subject to order/ direction of the Hon'ble Supreme Court as the case may be.

The matter be listed on 29<sup>th</sup> November, 2017.

Dated:10.10.2017

Typed by  
P.K. Jyoti

  
H.P. Chaturvedi, Member (Judicial)